

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2024

(Arising out of impugned final judgment and order dated 31-10-2023 in CRLMA No. 10623/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SWAMI PRASAD MAURYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 15489/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Vinod Prasad, Sr. Adv.
Mr. Shakti Kanta Pattanaik, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijendra Singh, Adv.
Mr. Ashish Singh, Adv.
Mrs. Sanno Kumar, Adv.

For Respondent(s) Mr. Sharan Thakur, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Siddharth Thakur, Adv.
Ms. Aarushi Singh, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Keerti Jaya, Adv.
Mr. Aman Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter circulated by the learned counsel for the respondent(s) seeking adjournment for filing counter affidavit.
2. Four weeks' time is granted for the same.
3. List after four weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)